

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.3
New IA/4588/ND/2022
IN
IB/67/ND/2022

IN THE MATTER OF:

Yadubir Singh Sajwan

Versus

Som Resorts Private Limited

Order under Section 7 of IBC, 2016

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Applicant

...

Respondent

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

SHRI AJAI DAS MEHROTRA,,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP : Adv. Divya Jagga

For the Respondent :

ORDER

New IA/4588/ND/2022

This application has been filed on behalf of the RP for confirmation of the name of IRP as RP in the present matter. CoC has ^{approved write} 79.5% voting share. *Au*

Accordingly, present application i.e. IA/4588/ND/2022 stands **allowed**. IRP stands confirmed as RP. Accordingly, RP shall conclude the proceedings within the stipulated period.

IA/4588/ND/2022 stands disposed of.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)